



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

A

1027

Application No..... of 200 2

Applicant(s)..... Kartika Chandra Saha Respondent(s)..... U.O.I.

Advocate for Applicant(s) M/S. S.K. Mohanty Advocate for Respondent(s).....

P.K. Lenka

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>(1) P.O. for Rs. 50/- <u>filed</u></p> <p><u>DR</u></p> <p>3/12/02</p> <p>Defects removed May be registered.</p> <p><u>DR</u></p> <p>03.12.02</p> <p><u>Regist</u></p> <p><u>Per Admn & Inv orders Pl</u></p> <p><u>DR</u></p> <p>4/12/02</p> <p style="text-align: right;"><u>Bench</u></p>	<p style="text-align: center;">REGISTER</p> <p style="text-align: right;"><u>DR</u> 3/12/02 Registrar</p> <p><u>1. ORDER DATED 5-12-2002.</u></p> <p>Heard Mr. S. R. Mohanty, learned Counsel for the Applicant. It appears from the records that the Applicant vide Annexure-10 dated 13.11.2002 preferred an appeal before the Appellate Authority in the matter. In view of the above we direct the appellate authority to dispose of the appeal within a period of thirty days from the date of receipt of a copy</p> <p style="text-align: right;"><u>[Signature]</u></p>

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OA No. 1027/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dt. 5/12/02
issued to the Counsel
for both side.

13/12/02

Received copy of order
dated 5.12.02. on behalf
of applicant.

[Signature]
13.12.02
S.O.

Mr. J. S. 12. 2

Copies of order
alongwith copies of
OA sent to all
respects

24/12

[Signature]
26/12/02
S.O.

of this order. Till disposal of the Appeal
under Annexure-10 dated 13.11.2002, no
punitive recovery shall be made from the
Applicant, if the same has not already
been taken place.

After disposal of the appeal, if
the grievance of the Applicant would still
subsists, he is at liberty to come to this
Tribunal for further adjudication.

O.A. is accordingly disposed of.
No costs.

Copies of this order be sent to the
Respondents alongwith copies of the O.A..
Free copies of this order be given to learned
Counsel for the Applicant and Mr.A.K. Bose,
Learned Senior Standing Counsel for the Union
of India, on whom a copy of this original
Application has been served.

[Signature]
Vice-Chairman
[Signature]
Member (Judicial)